

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2532  
ANSWERED ON:22.07.2009  
PROCUREMENT OF MEDICINES UNDER NRHM  
Singh Shri Uday Pratap

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of the policy for procurement of medicines under the National Rural Health Mission (NRHM);
- (b) whether any turn over clause has been added in the policy to restrict the competitiveness of small scale units;
- (c) if so, the reasons therefor;
- (d) the comparative prices of medicines procured under the NRHM during the last year to till date;
- (e) whether the Government has taken any steps to ensure that the medicines procured under the scheme were not manufactured under loan license arrangement from small and medium pharma units and no tariff barriers are created to suppress the competitiveness of Schedule M approved pharma units in the small and medium sector; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a): Funds are released to States and Union Territories by National Rural Health Mission (NRHM) for procurements of medicines. The States and Union Territories make procurement of medicines as per their existing procurement policy.
- (b)&(c): States and Union Territories are adopting their own specific procurement policies and practices. During 2008-09 a portion of medicines under RCH-II project was procured by Government of India through a Procurement Agent, funds for which were allocated under Externally Aided Component. The Procurement Agent followed the World Bank Procurement Guidelines for this procurement.
- (d): The procurement is done by States & Union Territories and Government of India does not maintain the records of the rates of medicines procured by the States & Union Territories.
- (e)&(f): As the procurement is done by the States & Union Territories, no step in this direction is taken by Government of India.